



- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3475 of 2024, is disposed of as allowed. There will, however, be no order as to costs. Ordered Accordingly.
- 5) Registry shall list the main Company Petition on Board on the date as and when new/pending Applications, if any, arising out of the present Company Petition are listed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**